

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-521**

CP No.-104/241/242/ND/2022  
CA/40/2023

**IN THE MATTER OF:**

Gurmeet Singh

**....Applicant**

**Vs.**

Technavia India Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 241-242

**Order delivered on 24.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sandeep S Tiwari, Mr. Nikhil Joshi Advs.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel on behalf of Petitioner is present and submitted that the arguing counsel is not available at this point of time and therefore, sought adjournment. No one is present on behalf of Respondent at the time of hearing of the matter. In view of request made by Ld. Counsel for the Petitioner, list the matter on **18.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**